

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 207
IB-788/ND/2020

IN THE MATTER OF:
Mrs. Parveen Chawla

...PETITIONER

Vs.

M/s. MCF Finlease Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 18.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Ritesh Singh, Advocate

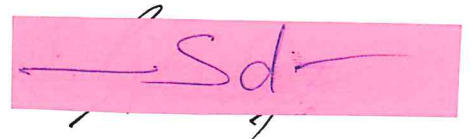
For the Respondent/ Corporate-debtor :Mr. Alok Kumar, Ms. Drishti
Harpalani, Mr. Uday Arora,
Advocates.

ORDER

Heard the arguments advanced by Mr. Ritesh Singh, Advocate for the operational creditor as well as ld. Counsel for the corporate debtor. For continuation of the arguments, let this matter be posted to **24th February, 2021.**



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)